

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 420

IA/112/ND/2023, IA/5806/ND/2022,  
IA/3149/ND/2023, IA/3148/ND/2023,  
IA/3150/ND/2023, IA/3107/ND/2023,  
IA/3570/ND/2023, IA/5187/ND/2023,  
IA/5967/ND/2023, IA/3529/ND/2023,  
IA/4263/ND/2023, IA/1273/ND/2023, Contempt  
Petition /59/ND/2023, IN IB/552/ND/2021

**IN THE MATTER OF:**

Omkara Assets Reconstruction Pvt Ltd	...	Applicant
Versus		
K.S.N Buildwell Pvt Ltd	...	Respondent

**Under Section 7 of (IBC) CIRP.**

**Order delivered on 02.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RP : Adv. Adhish Srivastava

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned  
to **29.05.2024**.

Sd/-  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**